

yan Hospital. New Delhi have sent any proposal to the Delhi Administration to set up a separate clinical photographic department/section;

(b) if so, when the proposal was sent to the Delhi Administration;

(c) whether the proposal is still under consideration of the Delhi Administration; and

(d) the time by which the proposal is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA): (a) to (d) Delhi Administration had reported that no proposal for setting up a separate clinical photographic department/section has been received by them from Lok Nayak Jai Prakash Narayan Hospital, New Delhi.

[*Translation*]

Use of Substandard Material in Construction of Footpaths in Delhi

1637. SHRI RAM BADAN: Will the Minister of URBAN DEVELOPMENT be pleased to state.

(a) whether it is a fact that substandard material is used on large scale by the Civic authorities in the construction of footpaths and division lines in Delhi;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DE-

VELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) Information is being collected from concerned local bodies and other organisations and will be laid on the Table of the House.

[*English*]

C.G.H.S. Dispensary at Bhubaneswar, Orissa

1638. SHRI ANADI CHARAN DAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether benefits are extended to all categories of Central Government employees stationed at A.G. Colony, Unit-4, Bhubaneswar from CGHS dispensary at that place;

(b) if not, the reasons for deducting CGHS contribution from those employees;

(c) whether CGHS contribution from the employees of A.G.'s Office, Bhubaneswar is recovered under CGHS Rules; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA): (a) to (d) One allopathic dispensary has been set up at A.G. Colony, Unit-IV Bhubaneswar for catering exclusively to the employees of the office of Accountant General, Bhubaneswar. CGHS contribution is being realised from the employees of A.G.'s office only, Bhubaneswar for extending CGHS facilities to them at the rates indicated in the attached statement.

STATEMENT

<i>Pay in the revised scale</i>	<i>Rate of subscription</i>
1. Beneficiaries drawing pay upto Rs. 1200	Re. 1
2. Above Rs. 1200 upto Rs. 1500	Rs. 2
3. Above Rs. 1500 upto Rs. 1800	Rs. 3
4. Above Rs. 1800 upto Rs. 2500	Rs. 4
5. Above Rs. 2500 upto Rs. 3200	Rs. 5.00
6. Above Rs. 3200 upto Rs. 4000	Rs. 6.00
7. Above Rs. 4000 upto Rs. 5000	Rs. 9.00
8. Above Rs. 5000	Rs. 12.00

Child Labour

1639. SHRI N. DENNIS:

SHRI T. J. ANJALOSE.

Will the Minister of LABOUR be pleased to state:

(a) whether the Government have identified the places or jobs where child labour is utilised;

(b) if so, the details thereof, State-wise; and

(c) the steps taken to prevent child labour?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Based on the Census figures, the following are the areas of employment of children in the country:

- (1) Cultivation
- (2) Agricultural Labour
- (3) Livestock, forestry, fishing, hunting, plantations, etc.
- (4) Mining and quarrying

(5) Manufacturing, processing, serving, repairs, etc.

(a) Housing Industry

(b) Others

(6) Construction

(7) Transport, Storage and Communication

(8) Trade and Commerce

(9) Other services.

(b) State-wise distribution of child workers according to 1981 Census is given in the statement attached.

(c) There are various enactments which prohibit and/or regulate the employment of children in factories, mines and other employments. The Child Labour (Prohibition and Regulation) Act, 1986 is a special legislation for this purpose. Apart from stricter enforcement of laws pertaining to child labour, other steps being taken include *inter alia* national projects for rehabilitation in predominant areas of child labour through establishment of special programmes for education, nutrition, health-care, vocational training, etc.